

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29906/2018

(Arising out of impugned final judgment and order dated 26-10-2018 in FAFO No. 4012/2018 passed by the High Court Of Judicature At Allahabad)

RAJESH SINGH

Petitioner(s)

VERSUS

NARESH KRISHNA SOMANI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.162813/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.162814/2018-EXEMPTION FROM FILING O.T.)

Date : 22-11-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mrs. Anjani Aiyagari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

As the matter is still pending before the High Court and the order which is impugned in the special leave petition does not indicate that the interim relief was prayed when the matter was heard on 26.10.2018, we dispose of this petition with liberty to the petitioner to make prayer for grant of interim relief on the next date of hearing before the High Court.

The special leave petition is, accordingly, disposed of with liberty to the petitioner as aforesaid.

Pending application(s), if any, shall stand disposed of.

(MANISH SETHI)  
COURT MASTER (SH)

(ANITA RANI AHUJA)  
COURT MASTER (NSH)